

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 128/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

NAME OF THE COMPANY: JEKPL Pvt Ltd V/S JOGPL Pvt Ltd

SECTION OF THE COMPANIES ACT: 7 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Anil Kumar	PCS	Proxy for	Anil Kumar
<u>2.0.</u>	Rahul Agarwal	Advocate	RP of JEKPL Corporate Debtor	Rahul Agarwal

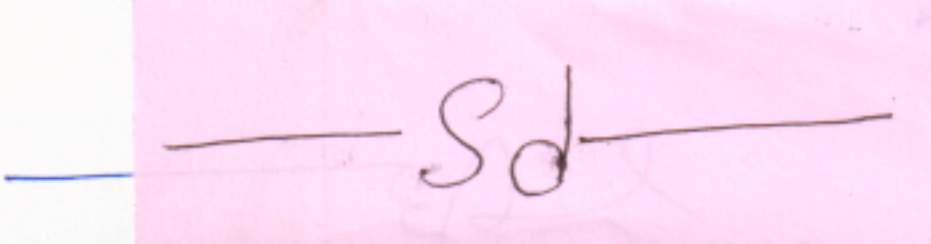
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Sh. Rahul Agarwal, Advocate for respondent/corporate debtor. Sh. Anil Kumar, PCS, proxy for RP of JEKPL (applicant).

The reply from the Corporate Debtor is still awaited. Hence, further time is granted for the same. Moreover, the attention of petitioner/financial creditor drawn to the Section 11 of the I & B Code, 2016 specifically Section 11(a) as it is a matter of record that the petitioner/financial creditor e.g. JEKPL is itself undergoing a Corporate Insolvency Resolution Process. Hence, the present application seems to be hit by the aforesaid provisions and not maintainable before this Tribunal.

The petitioner is at liberty to the query and to convince the Court on its *locus standi* and eligibility for filing such petition.

The matter be listed on 20th November, 2017.



H.P. Chaturvedi, Member (Judicial)

Dated:25.10.2017

Typed by:
Kavya Prakash
(Stenographer)